

GOVERNMENT OF RAJASTHAN
LAW AND LEGAL AFFAIRS DEPARTMENT

No. F-26(34)Jud/ 2006

Jaipur, Dated :

:: ORDER ::

Government of Rajasthan, hereby, provides the scheme comprising allowances admissible to the retired Chief Justice/Judges of Hon'ble Rajasthan High Court as follows:-

1. An allowance of Rs. 12000/- (Twelve Thousand) per month will be admissible for defraying the services of Orderly, Driver, Security Guard and meeting expenses incurred towards the Secretarial Assistance.
(Note:- Existing Domestic Servant Allowance will be substituted by this new proposed allowance).
2. An Amount of Rs. 1500/- (One thousand Five hundred) will be admissible for telephone expenditure per month.
3. Medical facilities to the Chief Justices/Judges retired from Rajasthan High Court and their family members will be admissible as per the provisions of the Rajasthan High Court Retired Judges (Facilities for Medical Concession) Scheme, 2013.
4. Facilities mentioned at (1) and (2) shall be admissible to Chief Justices/ Judges retired from the Rajasthan High Court if they are not re-appointed in any other post under the Central/State Government and not extended similar facilities.

This bears the Concurrence of Hon'ble CM vide CMO ID no F. 15003618 dated 16.10.2015.

By order and in the name of the
Governor of Rajasthan
2/11/15
(Deepak Maheshwari)
Principal Secretary

Copy forwarded for information and necessary action:-

1. Accountant General, Rajasthan, Jaipur
2. Registrar General, Rajasthan High Court, Jodhpur.
3. C.A.O., Finance (Rules) Department.
4. Superintendent, Government Press, Jaipur with C.D. for notification.
5. Guard File.

Joint Secretary